

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1201
ANSWERED ON:05.03.2013
CRIME AGAINST SENIOR CITIZENS
Rajbhar Shri Ramashankar;Tandon Annu

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken any steps to protect senior citizens in the light of the increasing number of attacks on them in the country including the National Capital Territory of Delhi;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up a special task force to consider the special needs and requirements of senior citizens; and
- (d) if so, the details thereof along with the other measures taken by the Government to provide security to senior citizens in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N SINGH)

(a) to (d): As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime including crime against senior citizen lies with the States/UT Administrations. However, the Union Government has issued detailed advisory dated 27.3.2008, to all the State Governments/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens; sensitization of police personnel regarding safety, security of older persons; regular visit of the beat staff; setting up of toll free senior citizen helpline; setting up of senior citizen security cell; verification of domestic helps, drivers, etc.

There is no proposal under consideration regarding setting up of Special Task Force.